

HIGH COURT OF MADHYA PRADESH, JABALPUR

No.Q-10

Jabalpur, dated 27/04/2020

Sub.: Suspension of Court working through Video Conferencing in the High Court of Madhya Pradesh, Bench at Indore.

Ref.: Circular Nos.Q-5 dated 25/03/2020, Q-6 dated 14/04/2020 and Q-7 dated 20/04/2020 issued by the High Court of Madhya Pradesh, Jabalpur.

Earlier, in the wake of unprecedented and uncertain situation due to outbreak of Covid-19, vide Circular No.Q-5 dated 25/03/2020 issued by the High Court, the Court working was deferred from 25/03/2020 to 14/04/2020. Thereafter, Vide Circular No.Q-6 dated 14/04/2020, the operation of Circular No.Q-5 dated 25/03/2020 was extended till 03/05/2020 for Indore Bench, whereas, the same was extended till 20/04/2020 for Principal Seat Jabalpur and Bench at Gwalior. Thereafter, vide Circular No.Q-7 dated 20/04/2020, the operation of Circular No.Q-6 dated 14/04/2020 was extended till 03/05/2020 for Principal Seat Jabalpur and Bench Gwalior also.

As per the Video Conferencing & E-Filing Guidelines dated 15-16/04/2020, it was directed that urgent matters shall be filed through e-filing or through e-mail and hearing of the cases may be conducted through Video Conferencing. In the light of these Guidelines, cases are being filed by Advocates / litigants via e-filing Software or e-mail and hearing of the cases are being conducted through Video Conferencing at Principal Seat Jabalpur and its Benches at Indore & Gwalior.



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As per the information received, there are more than 1000 corona positive cases and 171 hotspots are identified in Indore City out of which 20 are declared highly sensitive. One employee of Indore Bench Registry has been found positive for Coronavirus (Covid-19) and some of the officials have been quarantined.

Therefore, looking to the present scenario and spread of Coronavirus (Covid-19) in Indore City, Hon'ble the Chief Justice has been pleased to suspend the hearing of cases through Video Conferencing for the period of lockdown **up to 03/05/2020 only at Indore Bench.**



(Rajendra Kumar Vani)
Registrar General